

**NOTIFICATION UNDER ESSENTIAL
COMMODITIES ACT**

THE MINISTER OF STATE IN THE
MINISTRY OF ENERGY (SHRI
JANESHWAR MISHRA): I beg to
lay on the Table a copy of Notifica-
tion No. G.S.R. 545 (Hindi and
English versions) published in Gazette
of India dated the 14th April, 1979,
making certain amendments to the
Colliery Control Order, 1945, under
sub-section (6) of section 3 of the
Essential Commodities Act, 1955.
[Placed in Library. See No. LT-
4427/79].

**NOTIFICATION UNDER MINES AND MINE-
HALS (REGULATION AND DEVELOPMENT)
(ACT AND A STATEMENT)**

THE MINISTER OF STATE IN THE
MINISTRY OF STEEL AND MINES
(SHRI KARIA MUNDA): I beg to
lay on the Table:—

(1) A copy of Notification No. S.O.
411 (Hindi and English versions)
published in Gazette of India dated
the 3rd February, 1979 authorising
the Geological Survey of India to
carry out such detailed investigations
for the purpose of obtaining such
information as may be necessary re-
garding the availability of minerals
in the areas specified in the notifi-
cation, under sub-section (1) of
section 28 of the Mines and Minerals
(Regulation and Development) Act,
1957.

(2) A statement (Hindi and Eng-
lish versions) showing reasons for
delay in laying the above Notifica-
tion.

[Placed in Library. See No. LT-
4428/79].

**SIXTY-SEVENTH AND SEVENTY-SIXTH
REPORTS OF LAW COMMISSION**

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS AND

IN THE MINISTRY OF LAW, JUS-
TICE AND COMPANY AFFAIRS
(SHRI S. D. PATIL): I beg to lay
on the Table:—

(1) (i) A copy of the Sixty-
seventh Report of the Law Com-
mission on the Indian Stamp Act,
1899.

(ii) A statement (Hindi and Eng-
lish versions) explaining reasons for
not laying simultaneously the Hindi
version of the Report mentioned at
1(i) above.

[Placed in Library. See No. LT-
4429/79]

(2) (i) A copy of the Seventy-
sixth Report a (Hindi version) of
the Law Commission on Arbitration
Act, 1940.

(ii) A statement (Hindi and Eng-
lish versions) showing reasons for
delay in laying the Hindi version
of the Report mentioned at (2) (i)
above.

[Placed in Library. See No. LT-
4430/79].

**NOTIFICATION UNDER CENTRAL SALES
TAX ACT AND CUSTOMS ACT**

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS AND
IN THE MINISTRY OF LAW, JUS-
TICE AND COMPANY AFFAIRS
(SHRI S. D. PATIL): Sir, on be-
half of Shri Zulfikarullah, I beg to
lay on the Table:

(1) A copy of the Central Sales
Tax (Registration and Turnover)
(Amendment) Rules, 1979, (Hindi
and English versions) published in
Notification No. G.S.R. 640 in
Gazette of India dated the 28th
April, 1979, under sub-section (2)
of section 13 of the Central Sales
Tax Act, 1956.

[Placed in Library. See No. LT-
4431/79].

(2) A copy each of the following

**English version of the Report was
laid on the Table on the 22nd De-
cember, 1978.

laid on the Table on the 22nd De-

Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 281(E) published in Gazette of India dated the 1st May, 1979, bringing the rate of additional duty on imported benzene at par with the current rate of excise duty on indigenous benzene, together with an explanatory memorandum.

(ii) G.S.R. 283(E) published in Gazette of India dated the 2nd May, 1979, regarding exemption to containers of durable nature when imported into India from the whole of basic, additional and auxiliary duty of customs leviable thereon, subject to the condition that the containers are re-exported within a certain period, together with an explanatory memorandum.

(iii) G.S.R. 284 (E) and 285(E) published in Gazette of India dated the 2nd May, 1979 regarding exemption to empty gas cylinders for being filled with indigenous gas, when imported into India, from the whole of the basic, additional and auxiliary duty of customs leviable thereon, subject to the condition that such gas cylinders are re-exported within a certain period, together with an explanatory memorandum.

[Placed in Library. See No. LT—4432/79.]

11.32 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported distress sale of wheat by farmers due to Government's failure to purchase it at the fixed rate of Rs. 115 a quintal

श्री लक्ष्मी नारायण नायक (बजराहो) :
अध्यक्ष महोदय, मैं अखिलभारतीय लोक महत्त्व के निम्नलिखित विषय की और कृषि और सिंचाई मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक बक्तव्य दो :—

“गेहूँ की 115 रुपए प्रति क्विंटल की निर्धारित दर पर सरकार द्वारा खरीद न किये जाने के कारण किसानों को बाध्य हो कर सस्ते मूल्य पर गेहूँ बेचने का समाचार”।

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) The State Governments are primarily responsible for organising price support operations within their jurisdiction. The Food Corporation of India operate within the States as an agent of the State Governments to the extent of the role assigned to them by the States. Government of India have repeatedly impressed upon the State Governments the necessity of ensuring coordinated and integrated working of the State agencies, like the State Civil Supplies Corporations, cooperative institutions and the Food Corporation of India in the matter of organising the price support operations. On the 20th and 24th March, before the commencement of the Rabi marketing season, I had personally reviewed the purchase arrangements made in some of the wheat producing States and discussed with the State Food Ministers and officials about the number of purchase centres opened, cash credit limit arranged, gunny supplies, transport problems, storage accommodation available and such other matters.

According to the information supplied by the State Governments, purchase centres have been opened in various States as follows:—

Punjab	...	776
Haryana	...	183
Uttar Pradesh	...	2748
Rajasthan	...	204
Madhya Pradesh	...	292
Bihar	...	533
Total	...	4716